## IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

## AHMEDABAD BENCH

O.A. No./644/93 T.A. No.

	DATE OF DECISION11-11-1993		
	Smt.Mulavi Murugan	Petitioner	
	Mr.S.GUUppal	Advocate for the	Petitioner(s)
	Versus		
	Union of India & others	Respondent	
	Mr.B.R.Kyada	Advocate for the R	espondent(s)
CORAM:			
The Hon'ble M	Mr. R.C.Bhatt	: Member (J)	
The Hon'ble	Mr. M.R.Kolhatkar	: Member (A)	

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- Whether their Lordships wish to see the fair copy of the Judgement?
- Whether it needs to be circulated to other Benches of the Tribunal?

Smt.Mulavi Murugan, Temp.shed,Opp.Rly.Hospital, Mehsana

: APPLICANT :

Advocate : Mr.S.G.Uppal

versus

- PWI (S) Mehsana office, Western Railway, Meter Gauge, Mehsana
- Assistant Engineer, Mehsana, Western Railway, Meter Guage, Mehsana
- 3. DRM(E), Rajkot,
  Divisional Office,
  Kothi Compound,
  Rajkot

: RESPONDENTS :

Advocate : Mr.B.R.Kyada

## ORAL OFDER

O.A.644 of 1993

Date\_:\_11-11-1993

Per : Hon 'ble Shri R.C.Bhatt,

Member (J)

Mr.Uppal, learned advocate for the applicant seeks permission to withdraw this O.A. with a liberty to file fresh O.A. challenging alleged termination which according to him was done after filing this petition.

Permission and the liberty of granted accordingly. Mr.B.R.

Kyada waives notice and appears for the respondents, On receiving advance copy. He has no objection, if such permission is granted. Application is allowed tobe withdrawn with a permission.

( M.R.KOLHATKAR ) Member (A)

( R.C.BHATT ) Member (J)

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Smt.Mulavi Murugan, Temp.shed,Opp.Rly.Hospital, Mehsana

: APPLICANT :

Advocate : Mr.S.G.Uppal

versus

- PWI (S) Mehsana office, Western Railway, Meter Gauge, Mehsana
- Assistant Engineer, Mehsana, Western Railway, Meter Guage, Mehsana
- 3. DRM(E), Rajkot,
  Divisional Office,
  Kothi Compound,
  Rajkot

: RESPONDENTS :

Advocate : Mr.B.R.Kyada

## ORAL ORDER

O.A.644 of 1993

Date: 11-11-1993

Per : Hon 'ble Shri R.C.Bhatt,

Member (J)

Mr.Uppal, learned advocate for the applicant seeks permission to withdrawn this O.A. with a liberty to file fresh O.A. challenging alleged termination which according to him was done after filing this petition. Permission and the liberty is granted accordingly. Mr.B.R. Kyada waives notice and appears for the respondents. On receiving advance copy, he has no objection, if such permission is granted. Application is allowed tobe withdrawn with a permission.